



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification
Srinagar, the 29th June, 2016

SRO-207 .- In exercise of the powers conferred by sub-section (1) of section 3 of the Jammu & Kashmir Levy of Tolls Act, Smvt. 1995 (Act No. VIII of 1995) and in supersession of notification SRO-157 dated 30th May, 2016 read with notification SRO-177 dated 1st June, 2016, the Government hereby direct that in notification SRO- 111 dated 31-03-2011, the item "**(i) Rice bran & Wheat bran**" **figuring under the heading "1. Exemption on Import"** shall be deleted.

This Notification shall come into force w.e.f. 01.07.2016.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS
Commissioner/Secretary to Government
Finance Department

No. ET/Budget Ann./99/2016

Dated: 29-06-2016

Copy to the:-

1. Vice-Chairman and Director General, J&K Institute of Management, Public Administration and Rural Development.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to the Government.
6. Chief Electoral Officer, J&K.
7. Divisional Commissioner, Jammu/Kashmir.
8. Principal Secretary to Hon'ble Chief Minister.
9. All Commissioner/Secretaries to the Government.
10. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
11. Commissioner Commercial Taxes, J&K, Srinagar.
12. Excise Commissioner, J&K Srinagar.

RB
29/6/2016

Jabal
29/6

